

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 298/TD/2024

Subject : Petition for grant of Category V licence for inter-state trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and the Electricity Act, 2003.

Petitioner : Clean Max Fusion Power LLP (CMFP)

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, CMFP
Shri Prajeet Ghosh, Advocate, CMFP
Ms. Aradhya Singh, CMFP

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant Petition had been filed seeking a grant of a Category V licence for inter-State trading in electricity under the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of trading licence and other related matters) Regulations, 2020 (Trading Licence Regulations, 2020).

2. In response to the specific query of the Commission regarding the filing of the audited special balance sheet, learned counsel for the Petitioner submitted that the Petitioner has furnished the Balance Sheet as on 2.7.2024 along with certification by CA. Learned counsel added that there has been certain change in the details of the Professional(s) as furnished and the Petitioner may be permitted to place on record such details by way of an additional affidavit.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish the following details/information on an affidavit within two weeks:

(a) Changes in the details of its full-time Professional(s) as per Regulation 3(2) of the Trading Licence Regulations, 2020.

(b) The audited special balance sheet (and not the provisional balance sheet) in terms of Regulation 6 (1) (b) of the Trading Licence Regulations, 2020.

4. The Petition will be listed for hearing on **20.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)